

**TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART II SECTION 3 , SUB-SECTION (ii)**

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 10 (RE-2001)/1997-2002

NEW DELHI, the 25th April, 2001

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with Paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.3.2001), the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items, 1997-2002 (incorporating amendments made upto 31st August, 1998) and as amended from time to time; :-

In continuation of Notification No. 51 (RE-2000)/1997-2002 dated the 14th March, 2001, the following additions shall be made against the Code No. 0703(1) in Table B of Schedule 2 of the said ITC(HS) relating to “onions (all varieties other than Bangalore Rose onion and Krishnapuram onions)” under the column ‘nature of restriction’:-

“ Further, another 1,50,000 Metric Tons of onions is allowed for export through the following State Trading Enterprises/agencies for the quantities indicated against each :-

- | | | |
|-------|---|--------------|
| (i) | National Agricultural Cooperative Marketing Federation of India Ltd.(NAFED) | 50,000 M.Ts. |
| (ii) | Maharashtra State Agricultural Marketing Board (MSAMB) | 50,000 M.Ts. |
| (iii) | Gujarat Agro Industries Corporation Ltd. (GAIC) | 15,000 M.Ts. |
| (iv) | The Spices Trading Corporation Ltd.(STCL) | 10,000 M.Ts. |

(v)	AP-State Trading Corporation	7,500 M.Ts.
(vi)	The Karnataka State Co-operative Marketing Federation Ltd.(KSCMF)	10,000 M.Ts
(vii)	The National Co-operative Consumers' Federation of India Ltd.(NCCF)	7,500 M.Ts.

2. These STEs/agencies shall export directly or through the Registered Exporters on the same terms and conditions as laid down in earlier Notification No.16(RE-2000)/1997-2002 dated 17.5.2000 except condition relating to time prescribed for export for which the date indicated in Para –3 will apply.

3. The quantity of onions released as above shall be exported by 30th June,2001.

4. The export through State Trading Enterprises (s) will be subject to the conditions mentioned in Paragraph 4.8 of the Export and Import Policy, 1997-2002
(incorporating amendments made upto 31.3.2001).

5. This issues in Public interest.

(N.L.LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDL.SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned, by order etc.

(A.K.SRIVASTAVA)
DY.DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE

(ISSUED FROM FILE NO. 01/91/162/430/AM.99/PC.III)

D/o Commerce have recommended release of a total quantity of 1,50,000 Metric Tons of Onions for export through the following STEs:-

NAFED	50,000MTs
MSAMB	50,000MTs
GAIC	15,000MTs
STCL	10,000MTs
APSTC	7,500MTs
KSCMF	10,000MTs
NCCF	7,500MTs

The above quantity shall be allowed for export by 30.6.2001. A Draft Notification is put up for approval pl.